

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

D.A. NO. 551/1996

New Delhi this the 15th day of March, 1996.

HON'BLE SHRI JUSTICE P.K. SHYAMSUNDAR, ACT. CHAIRMAN
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Bijender Singh, Durban,
R/O Mayur Vihar Phase-III,
House No.60, Sector 6,
New Delhi.

... Applicant

(By Shri A. K. Bhardwaj, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Defence Production,
Central Secretariat,
New Delhi.
2. The Director General/
Chairman (OFG),
Ordnance Factories,
No.10, Auckland Road,
Calcutta.
3. The General Manager,
Ordnance Factory,
Muradnagar,
Distt. Ghaziabad (U.P.).
4. The Officer-In-Charge,
Government of India,
Ministry of Defence,
Ordnance Factory,
Muradnagar, U.P.

... Respondents

ORDER (ORAL)

Shri Justice P. K. Shyamsundar —

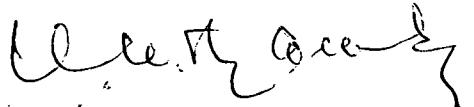
We have heard the learned counsel for the applicant. This application arises from the order of the disciplinary authority removing the applicant from service alleging the misconduct of attending duty in an inebriated state. Admittedly, the applicant has preferred an appeal to the appellate authority and that appeal is still pending disposal, although the counsel points out that it has been pending for more than six months. While we do agree

that the appellate authority has taken a long time in the matter of disposal of the appeal, we do not consider it appropriate to interfere at this stage, more so for the reason that the applicant's appeal is still pending consideration of the appellate authority.

2. In the circumstances, we dispose of this application directing the appellate authority to dispose of the applicant's appeal within two months from the date of receipt of a copy of this order.

3. The Registry shall send a copy of this application to the respondents along with the order.


(K. Muthukumar)
Member (A)


(P. K. Shyamsundar)
Acting Chairman

/as/